

Court against the judgement of the High Court of Allahabad;

(b) if so, the result thereof;

(c) the decision taken by Government in the light thereof in regard to the conflict on the question of privileges between the Legislatures and the Judiciary; and

(d) the reaction of Government to the Resolution passed at the Presiding Officers' Conference held at Bombay in January, 1965?

The Minister of Law (Shri G. S. Pathak): (a) No Sir.

(b) and (c). Do not arise.

(d) An amendment of the Constitution is not considered necessary. The Legislatures and the Judiciary will develop their own conventions in the light of the judgement pronounced by the Supreme Court and the Allahabad High Court.

Road Development Scheme for Punjab

*400. **Shri Daljit Singh:** Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) the nature and extent of the Central assistance given to the Government of Punjab for road development schemes in the State during 1965-66 so far; and

(b) the actual demand of the State for the same?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). Central financial assistance for road development schemes is given to the State Governments under the Central Aid Programme of State roads of inter-State or economic importance and from the Central Road Fund. The extent of Central assistance proposed to be given to the Government of Punjab from these two sources and the actual

amount asked for by them during 1965-66 are given below:

	Amount demanded	Amount proposed to be given during 1965-66
	Rs. Lakhs	
Central Aid Programme of State roads of inter-State or economic importance	42.36	34.86
Central Road Fund	30.55	23.00

Committee on Managing Agencies

*401. **Shri Warior:**

Shri Indrajit Gupta:

Shri Prabhat Kar:

Shri Vasudevan Nair:

Shri Madhu Limaye:

Shri Kishen Pattnayak:

Will the Minister of Law be pleased to state:

(a) whether the Committee on Managing Agencies has submitted its report;

(b) if so, the main recommendations thereof; and

(c) the decision taken thereon?

The Minister of Law (Shri G. S. Pathak): (a) No, Sir.

(b) and (c). Do not arise.

अमरीका से कृषि सम्बन्धी सहायता

*402. श्री विश्वाम प्रसाद क्या साह्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उन्होंने अपनी वासिगटन यात्रा के दौरान अमरीकी अधिकारियों के साथ पी०एल० 480 के अन्तर्गत दीर्घकालीन खद्यान्न सम्भरण के अतिरिक्त चौथी पंचवर्षीय योजना में उस देश द्वारा दी जाने वाली कृषि सम्बन्धी सहायता के स्वरूप के बारे में विस्तारपूर्वक बातचीत की थी ;